

ITEM NO.5

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No. 31523/2017

NEW OKHLA INDUSTRIAL DEVELOPMENT AUTHORITY & ANR. Petitioner(s)

VERSUS

VEER SINGH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.108340/2017-CONDONATION OF DELAY IN FILING and IA No.108344/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.108342/2017-EXEMPTION FROM FILING O.T. and IA No.30625/2018-INTERVENTION/IMPLEADMENT and IA No.30627/2018-EXEMPTION FROM FILING O.T.)

IA 180707/2018- APPLICATION FOR SUBSTITUTION

IA 180710/2018-CONDONATION OF DELAY IN FILING APPLN. FOR SUBSTITUTION

IA 180712/2018-EXEMPTION FROM FILING OT

Date : 09-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
[IN CHAMBERS]

For Petitioner(s) Mr. Rachit Mittal, Adv.
Ms. Tanvi Aggarwal, Adv.
Mr. Sudhir Naagar, AOR

For Respondent(s) Mr. Pankaj Singh, Adv.
Mrs. Veera Kaul Singh, Adv.
Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA 180707/2018 and 180710/2018

Application for bringing on record the legal representatives of deceased respondent Nos.6, 8, 10, 11 & 12 is not opposed by Shri Pankaj Singh appearing on behalf of the said legal representatives.

Learned counsel does not oppose to application for condonation of delay in filing application for substitution. Delay, therefore, stands condoned.

Abatement, if any, is set aside.

No further notice be issued since the proposed legal representatives are already represented.

The applications accordingly stands disposed of.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER